भी पिक्यु कान्त प्रास्त्री : यह बहुत चैंकाने वाल तथ्य है। 16 तारीख को कलकत्ता में बम विस्फोट के 10 घंटे बाद शेख रशीद की गिरफ्तार किया गया। इस बीच में यह प्रामाणिक तथ्य की बात है कि घटना स्थल से बहुत सा सामान पुलिस की उपस्थिति में हटा दिया गया । ऐसा बताया जाता है कि हटाए जाने वाले सामानों में बहुत से शास्त्रास्त्र थे, लाखों नकद रुपए थे। जब उसकी गिरफ्तार किया गया तो उसके घर की तलाकी 48 घंटे के बाद शी गई। मैं यह जानना जाहता हुं कि 48 घंटे तक शेख रशीद के मकान की तलाशी क्यों नहीं ली गर्ड? उब शेख रशीद के मकान की तलारी ली गई ली देशा गया कि 100 से अधिक सटकेस और जसंख्य फाइलें खाली हैं। कलकत्ता पुलिस के किमश्नर को यह स्वीकार करना पड़ा कि यह हार सामान शेख रसीद के आदिमियों ने किसी दूररी जगह हटा दिए हैं जिसकी हम तलाश कर रहे हैं। कलकता में सब लोगों का यह गम्भीर बारोप है कि यह सब इसलिए हो रहा है कि कलकता पिलस के साथ शेख रकोद के बहुत प्राने संबंध हैं। कलकत्ता पुलिस के बड़ें बड़े अधिकारी श्रेष्ट रशीद के रस्तारां में खाने-पीने और मीज-मस्ती करने जाते रहे हैं। यह इंहात इड़ा अपराध है : (खबधात्र)

SHRIMATI JAYANTHI NATARAJAN: It is the same issue, Madam, about the same people.... (Interruptions)

उपस्भापति : आस्टी जी आपने अपनी बात कह ली ।

श्री विष्णु कास्त शास्त्री: होस रहीद के बार में कहा है (स्वतधार)

THE. DEPUTY CHAIRMAN: That matter is over. Now let me take up the listed business. . . (*Interruptions*)..,

धी विष्ण कल्ल हास्त्री 🕟 🕈

SHRI MD. SALIM (West Bengal) : What is this ? (Interruptions)

THE DEPUTY CHAIRMAN: Now, that matter is closed. I am not allowing him to say on that .. (Interruptions). It is not going on record. No allegation which cannot be substantiated will go on record... (Interruptions) Now, that matter is over. We will take up the Statutory Resolution and the National Commission for Backward Classes Bill, 1993......... (Interruptions) Now, be fore I take up that (Interruptions)...

PROF. SAURIN BHATTACHARYA (West Bengal). Madaam, won't you allow me two or three minutes

THE. DEPUTY CHAIRMAN: What is that now? Regarding what?

PROF. SAURIN BHATTACHARYA: Please allow me two, three minutes.

THE DEPUTY CHAIRMAN: Two or three minutes! So much time! Forty-five minutes have gone by. What is it about?

RE LEAKAGE OF P.M.'S LETTER

PROF. SAURIN BHATTACHARYA (West Bengal): I will be telling. Madam, the matter, really, is a distressing and disturbing one. A letter addressed by the Prime Minister.

THE DEPUTY CHAIRMAN : Again the Prime Minister's letter ?

PROF. SAURIN BHATTACHARYA:

... to his colleagues in the Council of Ministers has found its way to the press. The matter concerns a request to the Prime Minister by a high dignitary requesting the Prime Minister to ensure that none of has relatives *or* any one purporting himself to be a relative, can take any advantage. The Prime Minister, in his letter, requested all his Cabinet colleagues to see to it and, at the same time, he added further... (Interruptions) ...

THE DEPUTY CHAIRMAN: He is saying that it should not come in the newspapers.

^{*}Not recorded.

PROF. SAURIN BHATTACHARYA:

... "In my case also, the same procedure should be followed." But, strangely enough, this letter written at the highest level between the Prime Minister and bis colleagues in the Council of Ministers, has found its way to the press. Whether it was a deliberate leakage or not, I don't know, but the Government is unable to keep its own secrets and tried to oast aspersions even on the almost highest dignitary in the country. That will be, Madam, the undoing of the country. Many bad things have been happening here. Let not ithe Prime Minister's name be referred to directly in this manner that his own mis-

THE DEPUTY CHAIRMAN: Okay.

SHRI MENTAY PADMANABHAM (Andhra Pradesh) : Madam, .. . (Interruptions)

THE DEPUTY CHAIRMAN: No, Mr. Padmanabham, no. Don't make it a habit. You are a leader of a political party. You should not make it a habit to get up. Any other Member gets up, and you just get up! The permission was granted to him, not to you. Please take your seat.

SHRI MENTAY PADMANABHAM: This is a very serious matter.

THE DEPUTY CHAIRMAN: Howsoever serious this issue be, I am not allowing you. No, no. ... (Interruptions)

Nothing would be recorded. I want to be strict. Nothing would be recorded, please.

SHRI MENTAY PADMANABHAM: *

THE DEPUTY CHAIRMAN: Please. I am very serious. I am not allowing you.

SHRI MENTAY PADMANABHAM: *

THE DEPUTY CHAIRMAN: I am very serious. I am not allowing you. Even if you are serious, I am not allowing you.

SHRI MENTAY PADMANABHAM: *

THE DEPUTY CHAIRMAN: I am not allowing you to raise this matter.

SHRI MENTAY PADMANABHAM: *

THE DEPUTY CHAIRMAN: No, it is not going on record. No.

SHRI MENTAY PADMANABHAM: *

THE DEPUTY CHAIRMAN: You cannot. Mr. Padmanabham, you cannot raise it without my permission. It is not going on record. Sit down, please.

- V. Statutory ResoYution disapproval of the National Commission for Backward Classes Ordinance, 1993
- II. The National Commission for Backward Classes Bill, 1993—Contd.

THE DEPUTY CHAIRMAN: Now we are going to have the reply. Mr. Kesri will reply. I only want to make a request to the Members.

DR. JINENDRA KUMAR JAIN (Madhya Pradesh): Madam, excuse me. Before you ask the Minister, I have to reply.

THE DEPUTY CHAIRMAN: Yes. Just a minute. That is the thing.

What I want to request the Members now is that there was a statement made by the Minister on the same issue.

श्री सर्पय प्रकाश मालवीय (उत्तर प्रबंभ) दोनों अलग अलग हैं।

THE DEPUTY CHAIRMAN : We have got clarifications.

क्लैरोफिकेशंस उसी मों पूछ लिया होता जब भाषण कर रहे थे . . . (व्यवधान) बाद मों होरा टाट नाउ ।

श्री सुर्वर सिंह भंडारी (राजस्थान) : कोनों अलग अलग ह^रा

*Not recorded.